

Manipur Veterinary and Animal Husbandry Service Rules, 1994

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SCHEDULE 1 :- AUTHORISED STRENGTH

SCHEDULE 2 :- ESSENTIAL QUALIFICATIONS FOR PROMOTION AND DIRECT RECRUITMENT

Manipur Veterinary and Animal Husbandry Service Rules, 1994

¹ Manipur Gazette. Page No.1 Dt. 17.10.94. No. 1/13/91-MVS/DP. In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Manipur hereby makes the following rules; namely:-

1. Short Title and Commencement :-

- (i) These rules may be called the Manipur Veterinary and Animal Husbandry Service Rules, 1994;
- (ii) They shall come into force on the date of notification in the official gazette.

2. Definition :-

In these Rules unless the context otherwise requires:-

- (i) "Basic degree qualification" means the recognised Veterinary Degree qualifications specified in the first or second schedule of the Indian Veterinary Council Act, 1984.

- (ii)"Commission" means Manipur Public Service Commission.
- (iii)"Controlling/Appointing Authority" means the Government of Manipur, Veterinary and Animal Husbandry Department in respect of all posts excluding the Head of Department and the Department of Personnel and Administrative Reforms (Personnel Division) in respect of the Head of Department.
- (iv)"Category" means any of the categories of posts included in various grades in Schedule-I.
- (v)"Duty post" means any post specified in Schedule-I and includes a temporary post carrying the same designation.
- (vi) "Government means the State Government of Manipur.
- (vii) "Governor means the Governor of Manipur.
- (viii)"Grade" means any of the grades specified in Column (2) of the table under R.4.
- (ix)"Unspecified grade" means Veterinary Assistant Surgeon or equivalent in the time scale of pay mentioned in Schedule-III
- (x)"Member" means an officer appointed or deemed to have been appointed under the provisions of these rules.
- (xi)"Schedule" means a schedule appended to these rules,
- (xii) "Scheduled Caste and Scheduled Tribe" shall have the same meanings as the Clause 24 and 25 of the Article 306 of the Constitution of India.
- (xiii) "\"Service" means the Manipur Veterinary and Animal Husbandry Services constituted under R.3.
- (xiv)"Year" means calendar year.
- (xv)"Committee" means the Selection Committee constituted under R.6.

3. Constitution of the Service :-

There shall be constituted a service known as the Manipur Veterinary and Animal Husbandry Services consisting of persons appointed to the service under R.7, R.8 and R.11.

4. Classification, Grades and Scale of Pay :-

(i) There shall be four grades in the service with the scale of pay and classification as specified in the following table.-

Sl. No.	Grade	Scale of Pay	Classification
1.	Grade-I	To be prescribed later	Class-I
2.	Grade-II	Rs. 3700-5000/-	Class-I
3.	Grade-III	Rs. 3000-4500/-	Class-I
4.	Grade-IV	Rs. 2000-3500/-	Class-I
		Rs. 2200-4000/-	
			(after two years) <input type="text"/>

(ii) The scale of pay for various grades shown at R.4(i) is subject to revision from time to time.

(iii) Non-Practising Allowance:- Persons appointed to the service shall not be allowed private practice of any kind whatsoever including consultancy and laboratory private practice. They shall, therefore, be entitled to a non-practising allowance at the rates indicated below:-

Pay	Rates of non-practising allowance
(a) Below Rs. 3000/- p.m.	Rs.600/- p. m.
(b) Rs. 3000/- p.m. and above	Rs.800/- p.m. existing

(iv) The rates of non-practising allowance shown at R.4(iii)(a) and R.4(iii)(b) are subject to revision from time to time.

5. Authorised strength of the Service :-

(i) The authorised strength of the service is classified into two parts:-

(a) Permanent posts and

(b) temporary posts as specified in Schedule-1.

(ii) The temporary posts which are in existence for a period of five years shall be added to the permanent strength after review from time to time.

(iii) The Government may include in or exclude from the service any category of posts other than the categories included in Schedule-I.

(iv) The strength of the service shall be determined by the Department of Personnel at the time of cadre review.

6. Constitution of Selection Committee :-

Recruitment of initial constitution, departmental promotion and confirmation shall be made on the recommendation of a Selection Committee (hereinafter referred to as the Committee) consisting of:-

A. For Head of Department

(i)	The Chairman or a Member of the Commission	Chairman
(ii)	The Commissioner/Secretary of the Department of Personnel and administrative Reforms(Personnel Divn.), Government of Manipur.	Member
(iii)	The Commissioner/Secretary of the concerned department	Chairman

B. For others

(i)	The Chairman or a member of the Commission	Member
(ii)	The Commissioner/Secretary of the concerned department	Member
(iii)	The Head of Department	Member

7. Initial Appointment to the Service :-

(1) At the commencement of these Rules;

(i) All persons who were appointed to any of the posts in the Veterinary and Animal Husbandry Department and which have a corresponding grade as shown in Schedule-III in these Rules shall be deemed to have been appointed to such corresponding grade from the date on which they were so appointed; and

(ii) All other persons who were appointed to Veterinary Assistant Surgeon or equivalent and which have no corresponding grade in these Rules shall be designated as Veterinary Officer and shall be deemed appointed in Grade-IV from the date of notification of these Rules and according to these Rules.

Provided that the persons who are deemed appointed under Sub-rule (1)

(i) shall be senior en-bloc to persons who are deemed appointed under sub-rule 1

(ii) Provided further that the regular continuous service of officers mentioned in Sub-rule I

(iii) in the respective categories immediately before the commencement of these Rules shall count for the purpose of probation period, qualifying service for promotion, confirmation and pension in the service.

(2) Subject to the availability of posts in the sanctioned strength of the service, the appointing authority may, at the commencement of these Rules, appoint to the service on the recommendation of the Selection Committee a person

A(i) who was holding a post corresponding to Grade-III of the service and had put in --

- (a) 7 years' service irrespective of grade for P.G. degree holders.
- (b) 9 years' service irrespective of grade for P.G. diploma holders.
- (c) 12 years' service irrespective of grade for basic degree holders,

(ii) Failing which a person who was holding a post corresponding to Grade-IV and had put in --

- (a) 15 years' service irrespective of grade for P.G. degree holders.
- (b) 18 years' service irrespective of grade for P.G. diploma holders.
- (c) 2 years' service irrespective of grade for basic degree holders.

in Grade-II of Service

B (i) who was holding a post corresponding to Grade-IV of the service and possessing the qualification prescribed at Annexure to Schedule-n with

(a) 5 years service irrespective of grade for P.G. degree holders.

(b) 7 years service irrespective of grade for P.G. diploma holders.

(ii) Failing which, a person who was in the unspecified grade and possessing the qualifications prescribed at Annexure to Schedule-II and had put in -

(a) 10 years, for P.G. degree holder.

(b) 12 years, for P.G. diploma holder.

- in Grade-III of the Service (Specialist posts).

(iii) who was holding a post corresponding to Grade-IV of the Service with

(a) 5 years' service irrespective of grade for P.G. degree holders.

(b) 7 years' service irrespective of grade for P.G. diploma holders.

(c) 12 years' service for basic degree/diploma holders.

(iv) Failing which a person who was in the unspecified category/grade and had put in -

(a) 10 years' service for P.G. degree holder.

(b) 12 years' service for P.G. diploma holder.

(c) 14 years service, for basic degree/diploma holder.

- in the Grade-III service (non-Specialist posts).

C. The zone of consideration for the purpose of the initial constitution to the Grade-II and III of the Service shall be twice the number of vacancy plus four.

8. Direct Recruitment :-

(i) Every vacancy in Grade-IV of the Service shall be filled-up by direct

recruitment.

Provided that direct recruitment to Grade-IV of the service shall be made on the recommendation of the Commission in order of merit.

(ii) The qualification for direct recruitment to the service shall be as specified in Schedule-II

(iii) Before the end of each year, the Administrative Department shall make an assessment of the likely number of vacancies to be filled-up by direct recruitment during the next year and shall intimate the same to the Commission Educating the number of posts to be reserved for candidates belonging to Scheduled Castes and Scheduled Tribe and other categories of reservations as specified by the Government from time to time in this regard.

(iv) The Commission shall after following such procedure for selection of candidates as it deems fit, forward: to the Administrative Deptt. a list in order of merit of the candidates who have qualified by such standard as the Commission may determine for selection in respect of the actual number of vacancies reported from time to time by the Administrative Department.

(v) On receipt of the recommendation of the Commission the Governor may, after satisfying himself by such enquiry as may be deemed necessary and after such examination of physical fitness including medical examination as may be specified by the Government that the candidate is suitable in all respects for appointment, appoint him to Grade-IV.

9. General Procedure for Promotion :-

(i) Save as provided in R.7, Appointment/Promotion of the Head of Department shall be processed and maintained by the Department of Personnel and Administrative Reforms (Personnel Division), Government of Manipur and the rest of the Service shall be dealt with by the Administrative Deptt.

10. Preparation of Select List :-

(i) The Committee shall consider from time to time, cases for promotion to the different categories of the service and prepare two select lists one for the actual vacancies at the time of Selection and the other for those vacancies likely to occur during the year for the different categories.

(ii) Selection for inclusion in the list(s) shall be made on the basis of merit with due regard to seniority from among the officers possessing the qualifications prescribed in Schedule-II.

(iii) Names of persons included in the select list(s) shall be arranged in order of merit and the Committee shall thereafter forward the list in respect of the actual vacancies to the Appointing Authority.

(iv) The Appointing Authority shall forward the select list so prepared to the Commission. If the Commission considers it necessary to make any change in the select list, it shall inform the appointing authority of the changes proposed. The select list shall finally be approved by the Appointing Authority, taking into account the changes, if any.

(v) The select list for the vacancies likely to occur during the year shall be valid

until the next selection takes place or for a period of twelve months from the date of selection, whichever is earlier.

Provided that the aforesaid period of twelve months may be extended, in special circumstances, by the Government for a farther period not exceeding six months.

11. Appointment by Promotion :-

Appointment shall be made in order of merit of the approved list referred to in Clause: (iv) of R.10 above.

12. Disqualifications :-

No person

(a) who has entered into or contracted a marriage with any person having a spouse living or,

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the service.

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule,

13. Seniority :-

The relative seniority of members of the service at the time of initial constitution of the service under R.7, shall be as on the date of the commencement of these Rules.

Provided that if the seniority of any such member have not been specifically determined on the said date, the same shall be determined as under:-

(a) Where the eligible officers were considered by the same DPC the seniority shall be based in order of merit.

(b) If there is no order of merit, the seniority shall be on the basis of seniority in the feeder grade.

(c) If there is no seniority in the feeder grade or it is not possible to determine the seniority even in the feeder grade, the length of regular service in the feeder grade shall be the guiding principle for determining the seniority.

(d) If length of service in the feeder grade is also the same, regular service in the next lower grades shall be taken into account, failing which date of birth.

14. Probation :-

All officers appointed to various grades of the service, except in the case of those who are permanent in so far as the grade is concerned, on the day on which these rules come into force, shall be on probation for a period of two years from the date of such appointment.

Provided that the Governor may, for reasons to be recorded in writing and in consultation with the Commission, extend or reduce the period of probation.

Provided further that on the expiry of the period of probation, if the Government, in consultation with the Commission, is of the opinion that the officer is not fit for

permanent appointment, the officer may be discharged or reverted to his substantive appointment.

15. Confirmation :-

A probationer who has completed his period of probation to the satisfaction of the Appointing Authority may be confirmed to the post subject to the availability of permanent posts on the recommendation of the Selection Committee.

16. Officiating appointment :-

If no member of the service is available for holding any duty post on regular basis, the post may be filled on officiating basis on the recommendation of the Committee and in consultation with the Commission.

17. Deputation :-

Notwithstanding anything contained in these Rules, if the exigencies of the service so require, a duty post for which no member of the service is available, after consultation with the Commission, may be filled on deputation for such period or periods ordinarily not exceeding three years.

18. Pay and allowances :-

All appointments in the service shall be made in the scale of pay as may be prescribed by the Government from time to time. The scales of pay and allowances of the posts in the different grades of the service on the date of commencement of these Rules are as at R.4(i) and R.4(iii).

19. Liability of service :-

A member of the service may be required to serve anywhere within the state as well as on deputation/foreign service in a post under the control of Central Government, a State Government, any local authority, or any Central or State Government undertaking on such terms as are in force or prescribed from time to time.

20. Other conditions of service :-

In regard to leave, pension and other conditions of service for which no provision is made in these rules a member of service shall be governed by the rules and orders applicable to other officers of the Government in a corresponding grade or class, as the case may be.

21. Relaxation :-

The Government may, in consultation with the Commission for the reasons to be recorded in writing relax any of the provisions of these rules to such extent, as may be necessary to ensure satisfactory working of these Rules or to remove any inequitable results.

Provided that the power shall not be exercised so as to relax the essential educational qualifications prescribed for appointment by any of the methods specified in these Rules and the provisions relating to pension and retirement.

22. Interpretation :-

If any question arises relating to the interpretation of these Rules, it shall be referred to the Governor whose decision shall be final.

23. Regulations :-

The State Government may, in consultation with the Commission, make

regulations, not inconsistent with these Rules, to provide for all matters for which provision is necessary or expedient for the purpose of giving effect to this Rules.

24. Repeal and Savings :-

(i) All provisions of the previous rules and orders in respect of matters covered by these rules which were in force immediately before the date of commencement of these rules including the Manipur Veterinary and Animal Husbandry Service Rules, 1993, are hereby repealed.

(ii) Notwithstanding such repeal, any appointment made or orders issued, action taken or anything whatsoever done under the rules or/ and orders so repealed shall be deemed to have been made, issued, taken or done under the corresponding provisions of these Rules.

25. Transitional Arrangement :-

(i) Until persons are appointed to duty post in accordance with the provisions of these Rules, such posts may continue to be held by officers who were holding the posts at the commencement

of these Rules as if these Rules had not come into force.

(ii) Sub-Rule (i) above shall cease to have force after the initial constitution of the service is completed.

SCHEDULE 1

AUTHORISED STRENGTH

SCHEDULE 2

ESSENTIAL QUALIFICATIONS FOR PROMOTION AND DIRECT RECRUITMENT

Grade Post	Mode of recruitment	Qualifications	Remarks
1	2	3	4
Grade-IV 1. Veterinary Officer III	By direct recruitment	<p>ESSENTIAL (i)Recognised Veterinary qualifications specified in the first or second schedule of the Indian Veterinary Council Act, 1984</p> <p>(ii) Registered practioner under the Indian Veterinary Council Act, 1984</p> <p>(iii) Age_35 years or below releaxable by 5 years tor ST &SC and for others as decided from time to time.</p> <p>DESIRABLE:-</p> <p>(i) Knowledge of Manipuri and Hindi.</p> <p>(ii) Post Graduate Degree or diploma in any branch</p>	<p>Details of Master's degree and Post Graduate Diploma in respect of different disciplines are given in Annexure-I</p>

		of Veterinary Science.	of this schedule.
2. Grade-III			
A. General			
Post (Non-Specialist)			
(i) Deputy Director-6	Promotion by selection from	(i) Qualifications Prescribed at (i) and (ii) in case of	-do-
Grade-IV	Grade-IV.		
	(ii) (a) Post Graduate Degree holders in any branch of Veterinary Science prescribed at Annexure-I to Schedule-II with 5 (five) years regular service in Grade-IV OR (b) Post Graduate diploma holders in any branch of Vety. Animal Science prescribed at Annexure-II with 7 (seven) years regular service in Gr. IV. OR (c) Officers without having any post graduate qualification with 10 (ten) years regular Service in Grade-IV		
B. SPECIALIST POST			
1. Project Officer-6 2. Hospital Supdt-I 3. Deputy Director (Dairy)-I 4. Deputy. Director (Statistics) -I	Promotion by selection from Grade-iv(i)	(i) Qualifications prescribed at (i) and (ii) in case of Grade-IV. (a) Post Graduate degree in the concerned discipline as major subject prescribed at Annexure-to Schedule-II with 5 years regular service in Grade-IV	Details of Master's de-ree and post graduate diploma in respect of different discipline I plines are given at Annexure I of this schedule
OR			
5. Specialist (a) Poultry-6 (b) Cattle-6 (c) Piggery-6 (d) Fodder-I (e) Medicine/ Surgery/ Gynaecology/ Bacteriology/ Parasitology-5 (f) Disease/ Rinderpest		(b) Post graduate diploma in the concerned subject prescribed at Annexure-I to Schedule II with 7 (seven) years regular service in Grade-IV	
TOTAL		41	
	3. Grade-II Joint Director- 10	Promotion by selection	Grade-III with 5 (five) years regular service in the Grade. -do-
	4. Grade-I	Promotion	Grade-II posse ssing Post -do-

	Grade - Director-I	Promotion by selection	Graduate degree or diploma of Veterinary Science and Animal Husbandry with 4(four) years regular service in the grade.	
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